# HARYANA VIDHAN SABHA

 $\overline{J}$ , S ( $\mathbf{I}$ ).

[2001–2002]

### THIRTY THIRD REPORT

ON THE

### **BUDGET ESTIMATES**

FOR 2001-2002

# EXCISE AND TAXATION



Presented to the House on  $20^{-200}$ 

## HARYANA VIDHAN SABHA SECRETARIAT, C

MARCH, 2002 🕔

#### (1)

)

#### TABLE OF CONTENTS

		Pages
Com	position of Committee on Estimates	(m)
Intro	duction	(v)
Repo	rt Excise & Taxation Department	1-45
Appe	end ces	
I.	Summary of recommendation/observations of the Committee in respect of Excise & Taxation Department	46-48
II.	Statement showing the outstanding recommendations/ observations pertaining to the previous years	49-64
	Intro Repo Appe I.	<ul><li>the Committee in respect of Excise &amp; Taxation Department</li><li>II. Statement showing the outstanding recommendations/</li></ul>

~

æ

#### COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2001-2002)

#### CHAIRPERSON

1 Shri Krishan Lal Panwar MLA

#### MEMBERS

9**4** 

- 2. Smt Veena Chhibbar MLA
- 3 Shri Dharambir Singh MLA
- 4 Rao Inderjit Singh, MLA
- 5 Shri Moola Ram, MLA
- 6 Shri Balbir Singh, MLA
- 7 Shri Ram Kumar Katval, MLA
- 8 Shri Padam Singh Dahiya MLA
- 9 Shri Bhag Singh MLA

#### SECRETARIAT

- 1 Shri Sumit Kumar, Secretary
- 2 Shri Ram Narain Yadav Joint Secretary

----

#### **INTRODUCTION**

1 I the Chairperson of the Committe on Estimated having been authorised by the Committee in this belhalf signed this Report on the (1) Budget Estimates for the year 2001 2002 in respect of Excise and Taxation Department and (11) implementation of outstanding recommendations/observations of the Committee

2 A brief summary of the recommendation/observations of the Committee is given in Appendix I and II in respect of Excise & Taxation Department and implementation of outstanding recommendations/observations respectively The summary is not exhaustive and for full recommendations or observations of the Committee reference to be made to the main Report and the reports of previous years (for implementation)relating to the Departments concerned

A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat

4 The Committee on Estimates for the year 2001 2002 consisting of nine members including the Chairperson was nominated by the Speaker Haryana Vidhan Sabha on 3rd April 2001 vide notification No EC 1/2001 2002/20 dated 3rd April 2001 on having been authorised by a motion moved and passed by Haryana Vidhan Sabha in its sitting held on 14th March 2001 Shri Krishan Lal Panwar was appointed Chairperson of the Committee

5 The Committee are thankful to the representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee particularly to the Commissioner & Secretary to Government Haryana, Excise and Taxation Department whose assistance was appreciable

o The Committee is also highly thankful and appreciates the working of the Secretary Joint Secretary Branch Officials of the Haryana Vidhan Sabha Sectritariat for their unstinted, whole hearted co operation and assistance rendered by them.

Chandigarh The 26th February 2002

KRISHAN LAL PANWAR Chairperson, Committee on Estimates

#### Constitution of the Committee

The Committee on Estimates for the year 2001 2002 consisting of nine members was nominated by the Hon ble Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 14th March, 2001 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/2001/2002/20 Dated 3rd April, 2001

#### Appointment of Chairperson

2 Shri Krishan Lal Panwar M L A was appointed the Chairperson of the Committee

#### Sittings

3 The Committee held/fixed 56 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

#### Implementations-Recommendations

4 The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations of the Committee relating to the years 1985 86 1990-91 1992 93,1994 95 1995 96 1996-97 1997-98 1998 99 1999 2000 and 2000 2001 pertaining to the Industry, Social Welfare Irrigation, Transport Cooperation, P W (Public Health) Health, Panchayats Agriculture Mines & Geology, Public Works (B&R) and Tourism Departments The Committee dropped the recommendations/ observations where it was satisfied with the action taken by the Government The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

#### **Selection of the Departments**

5 The Committee selected the following Departments with a view to scrutinize their Budget Estimates for the year 2001 2002

#### 2001-2002

- 1 Environment
- 2. Excise & Taxation
- 3 Power
- 4 Finance

#### Scrutinise/Questionnaire

6 The Committee scrutinised the Budget Material for the year 2001-2002 and framed the questionnaire relating to Excise & Taxation Department

7 The Committee could not frame the questionnaire of Environment, Power and Finance Departments due to paucity of time

8 The Committee scrutinised the material/reply to the questionnaire for the year 2001-2002 and orally examined the Excise & Taxation Department

#### Supplementary Estimates

9 The Committee also scrutinised the Supplementary Estimates of Haryana Government for the year 2001-2002 and examined the representatives of the Finance Department as well as other Departments concerned with the demands and also prepared their report thereon for being presented to the Vidhan Sabha on the date fixed therefor

#### **General Observation-Finance Department**

10 The Committee while scrutinizing the replies from the Government relating to the Department pending paragraphs of previous reports concerning these departments have experienced that the replies thereof are not being sent by some of the departments in time in spite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Departments so that replies are sent in time in order to streamline the functioning of the Committee

11 The Report of the Committee in respect of Excise & Taxation Department is in the following paras

\_\_\_\_\_

**EXCISE & TAXATION DEPARTMENT** 

١

¥

×

#### Functions of the Department

The Prohibition, Excise and Taxation Department is a major revenue earning Department of the Government It administers the following Acts

The Harvana General Sales Tax Act, 1973

The Central Sales Tax Act, 1956

The Punjab Excise Act, 1914

The Punjab Passengers and Goods Taxation Act, 1952

The Punjab Entertainment Duty Act 1955

The Punjab Entertainment Tax (Cinematorgraph shows) Act 1954

2 The main function of the department is to collect revenue under the above mentioned Acts The major part of revenue to the State comes from Sales Tax and Excise Since the creation of Haryana State in November 1966 there has been a considerable growth in revenue under all the Acts In the year 1967 68 the total revenue collected by the Department under all the Acts amounted to Rs 19 95 crore which has since grown to Rs 3805 42 crore during 2000 2001 In the current financial year upto May 2001 the department has collected Rs 817 89 crore as compared to Rs 694 24 crore collected during the same period of last year giving a growth rate of 17 81%

3 The department collects Sales Tax under the Haryana General Sales Tax Act, 1973 and the Central Sales Tax Act 1956 The tax is levied and collected on all sales or purchases that take place within the State of Haryana and under the Central Sales Tax Act, 1956 the tax is collected on inter state sales of goods The entire amount collected under the Central Sales Tax Act is assigned to the State During the year 1967 68 an amount of Rs 9 28 crore was collected under ooth the Acts which has since isen to Rs 2578 45 crore during the year 2000 2001 During the current financial year upto May 2001 an amount of Rs 538 91 crore has been collected when compared to Rs 414 65 crore collected during the same period of last year This gives an increase of 29 97%

4 Under the Sales Tax Act every dealer who is liable to pay tax has to obtain a Registration Certificate under the Haryana General Sales Tax Act, 1973 or both the Acts i e HGST Act, 1973 and CST Act 1956 Every dealer who paid an aggregate amount of Rs one lac or more as voluntary tax under both the Acts during the preceding financial year is required to pay the voluntary tax monthly within first 15 days of the succeeding month except in the case of oil companies who are required to deposit the monthly tax within 30 days of the close of the month for which tax is payable All other dealers are required to pay quarterly tax alongwith their returns The dealers who are required to pay monthly tax have to file quarterly returns enclosing the treasury receipt of the monthly tax paid by them. The returns submitted by the dealers are scrutinised by the appropriate Assessing Authority to frame assessment for each year after giving statutory notice to the dealers At the time of framing the assessment, the accounts books are examined by the Assessing Authorities in cases which are not covered by self assessment scheme or deemed assessment scheme The additional demands created as a result of assessment

×.

have to be deposited within a period of 15 to 30 days as mentioned in the notice of demand In case dealer is aggrieved of the assessment order, he has a right to file an appeal before the Joint Excise and Taxation Commissioner (A) of the respective jurisdiction Against the orders passed in appeal by Jt ETC the dealer is entitled to file a second appeal before the Sales Tax Tribunal at Chancigarh presided by an officer of the rank Financial Commissioner The Haryana Government has introduced Self Assessment case or cases of all registered dealers having turnover upto Rs 1 erore with effect from 5 10 2000 vide notification No GS R 66/H A 20/73/S 28C/2000 in the relevant year provided that the assessment case or cases for any relevant year after 1998 99 will be covered under the scheme if the tax paid by the assessee in the relevant year is more than 8% compared to immediately preceding year The limit of Rs 1 crore or stipulation of 8% increase in tax shall not apply to

a kacha arhatta or a registered dealer who has dealt in tax free and/or tax (1) paid goods only or (11) a registered dealer who has dealt in goods leviable to tax at the stage of last sale or purchase and all sales have been made to registered dealer, within the State without charging tax during the relevant year However a dealer who has failed to file the sales tax return (s) or has failed to pay the full amount of voluntary tax would not be covered by the scheme However for the relevant year up to 1998 99 a dealer shall continue to be covered under the scheme even if he has filed the returns late, provided he pays mterest at the rate of 2% per month from the date prescribed for filing of returns to the date of payment of tax due according to the returns and Rs 5 per day for the period of default in filing the returns within 60 days of the commencement of the scheme The time was later on extended up to 30-4 2000 The returns relating to any relevant year will be examined by the appropriate Assessing Authority with a view to checking the computation of turnover and tax only In case of any deficiency in payment of tax exceeding ten rupees the same be recoverable from the dealer covered under the scheme by issue of demand notice accompanied with an explanatory note showing clearly the computation of tax liability The dealer may challenge the same by making an application for rectification to the Assessing Authority within six months of the communication

5 The assessment orders passed by the Assessing Authorities are also examined by the DETC (Insp ) and Excise and Taxation Officer (Insp ) who constitute the inspection wing in the distt At present there are 6 Deputy Excise and Taxation Commissioners (Insp ) and II E T O (Insp ) in the State Some of the DETC (Insp ) and Excise & Taxation Officers (Insp ) have been assigned two dists. The main function of these officers is to inspect the assessment files in order to detect under = assessment and other irregularities committed by the Assessing Authorities and to rectify them by initiating *suo moio* action. The orders passed by these officers are appealable to the Tribunal directly as these orders are passed in exercise of powers of the Commissioner conferred upon them under section 40 of the Act

6 Passengers Tax and Goods Tax are also important sources of Government revenue Passengers Tax is collected from the stage carriages Taxies, Tempos etc which carry passengers on hire The rate of Passenger Tax, at present, is 60% of the fare A large amount of passenger tax comes to the State from Haryana Roadways and Transport Undertakings of other States There are some private operators also in the State of Haryana They are paying passenger tax (@ 60% of the fare by affixing adhesive stamps on the tickets issued to the passengers Goods tax is collected from the private and public carriers which are engaged in the business of carrying goods either in connection with their own business or for other on hire. The owners of the private and public carriers have been given the option to pay the goods tax in lump-sum in lieu of the tax payable under the Punjab Passenger and Goods Taxation Act. 1952. Those who do not wish to pay the lump sum can pay the same (@ 60% of the freight charged by them, *vide* Haryana Government Notification No GSR 51/PA 16/1952/S 22/94 dated 14th July, 1994 pemit holders granted permit under the Haryana Government, Transport Department, Notification No S O 90/CA 59/88/S 100/93 dated the 3rd November 1993 for 53/54 seater full body buses and 30 seater Mini Buses shall pay Lump sum Passenger Tax on monthly basis to be calculated on a minimum of 200 kms per day operation and 50% assumed occupancy of the bus has been fixed. The rate of Lump sum Passenger Tax per month shall be as under as amended *vide* Govt notification No GSR 48/PA 16/1952/S 22/96 dated 5th July 1996 –

54 seater bus (excluding driver & conductor)	52 seater bus (excluding driver & conductor)	30 seater mini bus (excluding driver & conductor)
1	2	3
Rupees	Rupees	Rupees
16000/-	16000/	10000/

7 In the year 1967 68 the Department collected an amount of Rs 2 78 crore under the Punjab Passengers and Goods Taxation Act 1952 which has since grown Rs 346 23 crore during the year 2000 2001 During the year 2001-2002 upto May, 2001 an amount of Rs 66 13 crore has been collected against Rs 62 43 crore collected during the same period of last year giving an increase of 5 93%

8 The Passenger tax collected by the Haryana Roadways is deposited in the Government Treasury by the Roadways Authorities on day to day basis and by the Transport undertakings of neighbouring State on monthly basis. The private operators purchase adhesive stamps of passenger tax in advance from the treasury in the State. The rate of goods tax for private and public carrier registered in Haryana other than national permit holders as amended *vide* Govt Notification No GSR 48/PA 16/1952/S 22/96 dated 5th July 1996 is as under -

1	Upto 16 2 tonnes	Rs 3500/ PA
2.	16 2 tonnes to 25 tonnes	Rs 5000/ PA
3	Exceeding 25 tonnes	Rs 10000/-P.A

ŧ

Provided that if a vehicle is carrying load in excess of its loading capacity then, in addition to the existing lump sum the owner shall pay at the rate of Rs 150/ per tonne of such excess load for that particular journey within State of Haryana Such lump sum payment shall be irrespective of any other law in force we f 30th October 1996 during 1999-2000 Rs 47 59 crores and curing 2000 2001 Rs 45 58 crores were collected.

The national permit holders and the vehicles not registered in the State of Haryana are required to pay Rs 3500/ per annum The goods tax of vehicles registered in the State of Haryana is directly deposited in the treasury on quarterly basis Vehicles holding national permits and registered in other States pay the goods tax by demand draft to their Regional Transport Authorities who send the same to Deputy Excise & Taxation Commissioners Ambala Karnal Faridabad & Hissar who further deposit the same in the Govt Treasury The vehicles which are not registered in the State of Haryana and the vehicles which fail to pay the tax in time pay the same at the Tax Collection Centres opened by the State of Haryana at 38 places in the State These collection centers are mostly located at the entry points to the State In order to ensure that passenger tax is not evaded, the officers in the Districts check the buses on the roadsides Similarly checking is done in respect of private and public carriers and where it is found that they have not deposited the goods tax in time the same is charged with penalty

Govt has exempted all sports events organised by the organisation 9 throughout the State from the liability to pay Entertainment Duty payable under section 3 of the Punjab Entertainment Act, 1955 Major source of the entertainment duty is cinema houses in the State on which entertainment duty @ 125% of the admission fee is levied and collected However on 33% of the seats in front rows of each cinema hall entertainment duty is levied @ 100% The entertainment duty is collected by the cinema owners The cinema owners purchase adhesive stamps of entertainment duty from the treasury and affix the same on each ticket before it is issued. Show tax is levied @ 9% of the entertainment duty and paid into the Govt Treasury by the cinema owners after every fortnight However the Govt has decided to reduce Entertainment duty to 50% in respect of cinema houses The tax shall be recoverable in cash instead of by way of adhesive stamps and to 25% in respect of all other Entertainment activities including Amusement Parks and Entertainment Parks The show tax is being withdrawn Previously the rate of admission fee was being fixed by the district Administration, but now the Govt has decided to leave it to cinema owners to fix the rates of admission charges under intimation to the district A dmin.stration All these concessions shall begin we f 1st July 2001 In the year 1967 68 an amount of Rs 0 57 crore was collectd as entertainment duty and show tax which has since grown to Rs 10 03 crore during the year 2000 2001 Upto May 2001 of the current financial year Rs 1 17 crore as entertainment duty and show tax has been collected against Rs 1 55 crore collected during the same period of the last year Deputy Excise & Taxation Commissioner Incharge of each district is designated as the Entertainment Tax Officer for the purpose of administering the provisions of the Punjab Entertainment Duty Act, in his district Each cinema house in the district assigned to an officer by the district incharge for the purpose of regular checking with a view to curbing the evasion of entertainment duty

10 Excise revenue constitutes a sizable portion of the State revenue The major portion of excise revenue comes as license fee from the auction of Country Liquor/Indian Made Foreign Liquor vends and by way of excise duty on the sale of Country Liquor/ IMFL D\_ring the year 1999 2000 an amount of Rs 766 17 crore was collected as excise revenue During the year 2000 2001, an amount of Rs 851 17 crore has been collected

11 The licenses for the sale of Country Liquor/IMFL are sold in open auction every year by Collector Haryana in the presence of the Deputy Commissioner and the Deputy Excise and Taxation Commissioner incharge of the Distt The quota of Country Liquor and Indian Made Foreign Liquor for each district vends is fixed and announced at the time of auction All other licenses under the Punjab Excise Act are granted on fixed fee by the Collector Haryana The excise administration in the State is supervised by the Collector who is answerable to the Prohibition, Excise and Taxation Commissioner In the district Deputy Excise and Taxation Commissioner (E&T) are responsible for the excise administration in their respective jurisdictions They are assisted by Excise and Taxation Officers (Excise) and Excise Inspectors It is the duty of these Officers/Officials to ensure that all the vends in their district function smoothly and unadulterated liquor is sold at the vends In order to check the purity of the liquor samples are orawn by these officers which are checked in the Government Laboratories by the chemical examiners In case some adulteration is found Collector imposes penalties

12 Country Liquor as well as IMFL is obtained by the licensees against duty paid permits from the distilleries The permits are issued by the Excise and Taxation Officers (Excise) in each district The manufacture and issue of spirit by the distilleries is done under the supervision of Excise and Taxation Officer (Excise) and Excise Inspectors The function of the distilleries is regulated by the Collector

13 While framing the Excise Policy for the year 2001 2002 the Govt has decided that due to easy availability of rolasses the entire molasses produced by the sugar rulls be decontrolled and all the restrictions on import/export of molasses have also been removed

۱

 $\varkappa$ 

			DETC (Audit)	Supdt (Audıt)							DETC(I/C)
			CAO DE								
	-		U V	A O	S 0						FSO
		AETC(L/C)	Jt Director(Legal) II	Jt Director(Legal) II	Jt Director(Legal) III	DA	DDA	ADA	ETO(LC)	Supdt (LC)	DETC(HQ) ETO(EX) Supdt (EX)
PETC			۲								
4		AETC(ST)	DETC(Comp)	ETO(ST)	ETO(Comp )	AETO(ST)	Supdt (ST)				AETC(T) Jt ETC(T)
		AETC (Admn )	DETC(Admn )	E 0 (GE)	Supdt Estt 1	Supdt Estt II	Supdt Estt III				AET C(1/E)
		AETC (IAS)									AETC(R/I)

The details of staff sanctioned at Headquarter and district offices is given as under -

2 Organisation Set-up of the Department

. الحر'

ł

	LEGEND		S	STRENGTH	
Ξ	(I) PETC	Prohibition Exci e & Taxition Commissioner	Ξ	(i) PETC	1 (IAS)
Ē	(11) AETC (Admn)	Additional Excise & Taxation Commissioner (Admn) Administration work	(ii) (iii)	AETCs JETCs	7 (11AS) 11
(111)	(III) AETC(L/C)	Additional Excise & Taxat on Commissioner (Legal Cell) All litigations & Vidhan Sabha Committees	(IV)	DETCs (InchargeofDistt )	21
(vi)	(IV) AETC(S/T)	Sales Tax & Computerisation	(v)	DETC(Ex)	19
کر ا	(v) AETC(R/I)	Inspection & Revision Work	(IV)	DETC (Insp)	13
(ī.)	(vi) AETC(VE)	Intelligence & Enforcement Work	(III)	DETC(Audit)	-1
(11)	(vii) AETC(T)	Additional Excise & Taxation Commissioner (Taxation) Work of Allied Taxes	(1117)	DETC(I/C)	
(mn)	(vin) DETC(HQ)	Deputy Excise & Taxation Commissioner (Headquarter) Excise	(xı)	(ix) DETC(A)	1(HCS)
(IX)	(1X) EO(GE)	Establishm nt Officer (Gazetted Establishment)	(x)	DETC(HQ)	1(HCS)
X	(x) DETC	Deputy Excise and Taxation Commis ioner	(IX)	ETOs	4
(x1)	(xı) ETO	Excise and Taxation Officer	(IIIX)	FSO	I(HCS)
(IIX)	(x11) Jt ETC	Joint Excise and Taxation Commissioner	(11IX)	DAs	3
(mx)	R/I	Research and Investigation	(XIX)	DDAs	£
(xiv) I/E	I/E	Inspection and Enforcement	(xv)	ADA	1
A (vx)	۷	Appeals Farıdabad Ambala Rohtak and Hissar	(I VX)	ЕО	1
(xvi) I/C	1/C	Intelligence and Computerisation	(11AX)	(xvii) Supdis	6

×

CAO 1	AO 1	3											
(хин) САО	(хіх) АО	(xx) SOs											~
District Attorney	Deputy District Attorney	Assistant District Attorney	Excise	Administration (Non Gazetted Staff)	Flying Squad Officer	<b>Enforcement</b>	Chief Accounts Officer	Accounts Officer	Taxatıon	Section Officer	Inspection	Sales Tax	Incharge of Excise
DA	DDA	ADA	Ex	umbA (txx)	FSO	Enf	CAO	AO	Т	SO	Insp	ST	(XXX) DETC(Ex)
Ad (IIVX)	АСС (ших)	(XIX) ADA	(xx) Ex	( <b>x</b> x)	(xy1) FSO	(xxIII) Enf	(XXIV) CAO	OA (vxx)	Τ (Ινχκ)	(кхvіі) 90	dsni (iiivxx)	(ххіх) ST	(xxx)

 $\sim$ 

		ORGANISA	TION CF	LART OF	ORGANISATION CHART OF DISTRICT OFFICE	a.		
Jt ETC(Range) Ambala		Jt ETC(Range) Gurgaon			Jt ETC(Range) Frıdabad		Jt ETC(Range) Hissar	(1
Administration Entorcement and inspection of the Districts Ambala Panchkula Yamunagai Kurukshetra Kaithal & Karnal	rcement Dıstrıcts & Karnal	Administration Enforcement and inspection of the Districts Jhajjar Gurgaon (East & West) Rewari & Namaul	Enforceme if the Distri (East & W ul	int cts est)	Admin stration Enforcement and inspection of the Districts Fandabad (East & West) Sonepat & Panipat	orcement 2 Districts /est)	Administration E and inspection of Hissar Rohtak Bh Fatehabad & Sirsa	Administration Enforcement and inspection of the Districts Hissar Rohtak Bhiwani Jind Fatehabad & Sirsa
DETC(Ins )		DETC( Ircharge of the District)	of the Distr	ict)		DETC	DETC (Ex)	
ETOs (Asment)		AE fOs AE TOs(PGT) (Asment)	Supdt	<b>S</b> O		ETO(Ex)	Ex)	
IL	ΤI	TI (PGT)	(EST)	(Audit)		E1 (Ex)	Ex)	
					•1	STRENGTH	H	
TRANST		und Coods Thu			(1)	DETC		55
(i) PGT	Passenger	Passenger and Junus Jan			; (ī)	ETO(Excise)		6
(II) EST	Establishment	JUAU			(III)	ETO (Distillery)	lery)	7
sul (III)	Inspection				(11)	ETO (Assessement)	sement)	120
(1v) Asment	Asses ment	1			َ ک ز	ETO (Division)	(uoi	80
					(i, x)	ETO (HQ) ETO (HIIDA) Gurgaon	<ul><li>4) Guroaon</li></ul>	ę
					(IIIA)	AETO		187
					(x) (x)	Superintendents	ents	19
					(x)	Section Officers	icers	27
UATE The Coold strength in	h in each cate	each category varies from district to district	strict to dist	Inct				

×

ы Г	Total Strength of Staff			-
wise post i	The Committee sought the information from the Department regarding t wise with present place of posting in the various sections of the Department and post in terms of work load in the State The reply of the Department is as under –	ation fro arious see ereply of	m the Department regarding the thous of the Department and in the Department as under	The Committee sought the information from the Department regarding the number of Class I II III & IV posts, designation wise with present place of posting in the various sections of the Department and in subordinate offices with full justification for each post in terms of work load in the State The reply of the Department is as under $-$
ъź	Name of the No of Post Posts	of ts	Pay scale	Justification
_	2 3		4	5
Class-I	Ĩ			
1	ETC IAS		IAS Super Time Scale	Head of Dptt
7	AETC IAS 1		IAS in his own pay scale	Administration work
ŝ	AETC (Departmental) 7	Ξ	(i) 8000-13500(TS)	1 AETC (Legal) for legal cases
		(II)	<ul><li>(n) 10000-13900 (Sr.G.) after 7 years service</li></ul>	<ol> <li>AETC (Allied Taxes), Supervision of PGT Entt Duty &amp; Show Tax</li> </ol>
		Ē	(iii) 12000-16500 (S G) after 12 vears Service	3 AETC (Sales Tax) Supervision of Sales Tax
			on 20% posts	4 AETC (Intelligence/Enforcement), Supervision of Intelligence/ Enforcement
		(11)	<pre>(uv) 14300-18300(STS) after 17 years service on 10% posts</pre>	5 AETC(Inspection and Revision) Supervision of Inspection and Revision.

 $\sim$ 

•

13

6 AETC (Computer, Accounts, Audit & Budget), Supervision of Computerisation & Accounts, Audit and Budget

	2	3	4	5
		Note	These are running scale for the posts of ETOs & above and there are no separate scales above the rank of ETO s	7 AETC (HIPA) for Departmental Training for Officers/Inspectors
4	SP IPS	1	IPS in his own pay sacle	Enforcement of Excise work/Checking
S	Jt ETC	10	As at Sr No 3	4 Jt ETC (Range), Ambala Hisar Gurgaon & Farıdabad Supervision of District within respective Jurisdiction except Excise work
				4 Jt ETC (Appeals), Ambiala Rohtak, Farıdabad Hısar Appeallate Authority to decided the Appeal cases under Sales Tax
				1 Jt ETC (Inspection) Supervision of Inspection work at headquater
	•		J	<ol> <li>Jt ETC (Sales Tax) Supervision of Sales Tax work at headqurter</li> </ol>
9	Dy ETC (Hqrs) H C S	1	HCS in his own pay scale	For excise work Excise checking auction and deciding the breach cases under Excise Act
٢	FSO HCS	1	HCS in his own pay scale	Checkung under all Acts
80	Dy ETC (Admu) H C S /H S S	1	HCS/HSS in his own pay Scale	General Establishment work.

$9$ JDL $3$ $13500-17250+400 \text{ SP}$ For Court $10$ DETC $5^5$ As at Sr No 3 $21$ Incha $11$ DA $3^7$ $1000-325$ is 200+400 SPPosted at I $12$ CAO $1$ $1000-325$ is 200+400 SPPosted at I $12$ CAO $1$ $1000-325$ is 200+400 SPPosted at I $12$ CAO $1$ $1000-325$ is 200+400 SPPosted at I $12$ CAO $1$ $1000-325$ is 200+400 SPPosted at I $12$ CAO $1$ $1000-325$ is 200+400 SPPosted at I $12$ CAO $1$ $1000-325$ is 200+400 SPPosted at I $12$ CAO $1$ $1000-325$ is 200+400 SPPosted at I $13$ DDA $1$ $1000-325$ is 200+400 SPPosted at I $14$ ETO $1$ $8000-13500$ Posted at I $14$ ETO $139$ $8000-13500$ Assessment $14$ ETO $139$ $8000-13500$ Administra $15$ AETO $139$ $8000-13500$ Administra $16$ PO $1$ $6500-10500$ Administra $17$ Accounts Officer $1$ $6500-10500$ Accounts/I $18$ ADA $1$ $6500-10500$ $600-10500$ Accounts/I $18$ ADA $1$ $6500-10500$ $600-10500$ $600-10500$ $19$ Supdt $25$ $600-10500$ $600-10500$ $600-10500$	-	2	Э	4	5
ETC     55     As at Sr No 3       A     3     10000-325 15200+400S.P       AO     1     10000-325 13900       AO     1     10000-325 13900       AO     1     10000-325 13900       AO     1     8000-13500       AO     1     8000-13500       Control     19     8000-13500       ETO     187     6500-10500       O     1     6500-10500       DA     1     6500-10500       pdt     25     6500-10500	6	JDL	Э	13500-17250+400 S P	For Court cases/ MSTTS
A       3       1000-325 15200+400S.P         AO       1       10000-325 13900         AO       1       8000-13500         DA       1       8000-13500         TO       139       8000-13500         TO       139       8000-13500         Control       139       8000-13500         Control       137       6500-10500         O       1       6500-10500         O       1       6500-10500         DA       1       6500-10500         updt       25       6500-10500	10	DETC	£	As at Sr No 3	<ul> <li>21 Incharge of Distt for Sales Tax</li> <li>19 Incharge of Distt for Excise</li> <li>13 Inspection work</li> <li>2 Hqis (one for Audit/PAC) and one for Intellegence</li> </ul>
AO11000-325 13900DA18000-13500TO1398000-13500FTO1398000-13500ETO1876500-10500O16500-10500Counts Officer16500-10500DA16500-10500pdt256500-10500	11	DA	Э	10000-325 15200+400 S.P	Posted at Hqr for Court cases and legal advice
DA       1       8000-13500         TO       139       8000-13500         ETO       187       6500-10500         O       1       6500-10500         O       1       6500-10500         O       1       6500-10500         DA       1       6500-10500         updt       25       6500-10500	12	CAO	1	10000-325 13900	For Accounts and Audit work and Financial advices
DDA       1       8000-13500         ETO       139       8000-13500         A.E TO       137       6500-10500         A.E TO       1       6500-10500         BO       1       6500-10500         A.DA       1       6500-10500         Supdt       25       6500-10500	Class	IJ			
ETO1398000-13500A.E TO1876500-10500BO16500-10500BO16500-10500Accounts Officer16500-10500ADA16500-10500+200 SPSupdt256500-10500	13	DDA	H.	8000-13500	For court cases and legal advice
A.E TO       187       6500-10500         B.O       1       6500-10500         Accounts Officer       1       6500-10500         A.D A       1       6500-10500         Supdt       25       6500-10500	14		139	8000-13500	Assessment work PGT, Excise & Inspection
EO         1         6500-10500           Accounts Officer         1         6500-10500           A D A         1         6500-10500+200 SP           Supdt         25         6500-10500	15		187	6500-10500	-do-
Accounts Officer         1         6500-10500           A D A         1         6500-10500+200 S.P           Supdt         25         6500-10500	16	BO	1	6500-10500	Administration of gazetted officers
A D A 1 6500-10500+200 S.P Supdt 25 6500-10500	17		1	6500-10500	Accounts/Audit work / Fmancial advice
Supdt 25 6500-10500	18	ADA	1	6500-10500+200 S.P	Court cases and legal advice
	19	Supdt	25	6500-10500	6 for Hqrss 19 for field offices for supervision

-

15

5

a

-	2	3	4	5
Class-III	ŢŢ			
8		8	6500-9900	For Internal Audit and Financial advices
21	Dy Supdt	1	5500-9000	For Pension work
8	22. TI	621	5500-9000	To assist ETOs/ AETOs in assessment work, Inspection PGT collection of information and recovery of arrears and for T C Ps
ន	E.I.	103	5500-9000	For Excise circles Distillenes Brewaries Sugar Mills Bottling Plant and Chemicals work
24	PA	4	5500-9000	One post PETC three post AETC s
25	SSS	46	5000-7850	14 for Hqr 32 for field offices Attached with class I officers for dictation work.
58	Asstt	188	-op-	54 for Hqr 134 tor field offices for dealing cases under all acts and administration work
27	Acctt	ନ୍ଦ	-do-	To prepare monthly statement of Govt Revenue and arrear etc
58	STA	61	-op-	For preperation of statistical statement under all acts

'≺

-	2	e	4	S	and a
କ୍ଷ	Jr Auditors	ิต	5000 7850	3 for Hqr / 19 for field offices for help the S os In Accounts matter Audit and PAC work	
30	Jr SS	Э	4000 6000	For Hqr only for dictation work	
31	Steno Typıst Camp Clerk.	205	3050-4590	10 for Hqr 195 for field offices attached with class II Officers dictation and typing work.	
32	Clerks	691	3050-4590	To Assist the Assessing Authorities in assessment work and other cases to maintain the record and type work	
33	DO	Ľ	3050-4590	For operating duplicating machine at Hqr	17
¥	Restorer	1	do	To assist the Strore keeper	
35	Potedar	1	do	To Assist the Cashier	
36	36 Driver	190	4000-6000	To drive the Vehicles	
Class-IV	<u> AI</u> -				
37	37 Peons & other class IV	981	2550-3200		

4 Position of Staff in the Department is as under -

	AETC/SP JETC	JETC	Jar	DETC	DA	CAO	DDA	ETO	EO	AETO	AO	SUPTT	Dy SUPTT
НQ	8	-	ę	3	З	1	2	4	1	4	1	9	
Jt ETC (A) Ambala		1											
It ETC (A) F/bad		-											
Jt ETC (A) Rohtak		-							ų				
Jt ETC (A) Hısar		-											
Jt ETC (Range) Ambala		Ļ						6		9			ı
Jt ETC (Range) F/bad		7						7		£			
Jt ETC (Range) Gurgaon		I						7		ŝ			
Jt ETC (Range) Hisar		1						ŝ		ŝ			
DETC Ambala (ST)				7			-	8		13		1	
DETC Ambala (Ex)				1						1			
DETC Bhiwani (ST)				7				7		S		1	
DETC Bhiwani (Ex)				ľ				I		1			
DETC Farıdabad (E) (ST)				7			1	6		11		1	
DETC Faridabad (W) (ST)				ы				12		15		1	
DETC Fandabad (Ex)				-				۰					
DETC Fatehabad (ST)				1				ę		4		1	
DETC Fatehabad (Ex)				H						1			
DETC Gurgaon (E) (ST)				7				9		œ		1	

18

~

Image: Second state sta		AETC/sP JETC JDL	DETC DA	CAO DDA	ETO	ВО	AETO	AO	SUPTT	Dy SUPTT	
	DETC Gurgaon (W) (ST)		1		7		×				
	DETC Gurgaon (Ex)		-		7						
	DETC Hisar (ST)		2	1	7		90		1		
	DETC Hısar (Ex)		1		1		1				
0 1 1 1 (ST) (ST) (ST) 1 (ST) 1 1 1 1 1 1 1 1 1 1 1 1 1	DETC Jagadharı (ST)		2		00		10		1		
	DETC Jagadharı (Ex)		1		1		1				
E & IIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIII	DETC Jhajjar (ST)		1		ŝ		Ś		1		
E S ISP 1 2 2 1 2 2 1 1 1 1 1 1 1 1 1 1 1 1 1 1	DETC Jhajjar (Ex)		1				-				
E S IIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIII	DETC Jind (ST)		-		ŝ		4		-		
2 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	DETC Jind (Ex)		I				I				
I ISP 1 ISP 1 1 1 1 1 1 1 1 1 1 1 1 1 1	DETC Kaithal (ST)		2		4	-	Ś		1		17
1 ISP 2 1 ISP 1 1 I I 1 I 1 I 1 I 1 3 3 7 3 5 7 1 3 3 7 3 5 7 1 3 1 1 1 1 1 1 1 1 1 1 1 1 1 1	DETC Kaithal (Ex)		1				1				
ISP 1 (1) 1 1 1 1 1 1 1 1 2 2 5 1 3 3 5 1 3 3 5 1 1 1 1 1 2 1 2 2 5 2 6 1 1 1 2 2 6 1 1 1 2 2 7 2 7 2 8 1 1 1 1 2 7 2 8 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	DETC Karnal (ST)		2	1	7		8		I		
(† () 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	DETC Kamal (Ex)	ISP	1				1				
	DETC Kurukshetra (ST)		1		S		6		1		
1 1 1 1 1 1 8 8 8	DETC Kurukshetra (Ex)		1				1				
1 1 1 3 3 3	DETC Namaul (ST)		1		m		S		1		
1 1 1 3 3	DETC Namaul (Ex)		1				I				
1 3	DETC Panipat (ST)				7		ø		1		
1 3	DETC Panipat (Ex)		I				ŝ				
	DETC Panchkula (ST)		-		εŋ		Ś				

r.

	AETC/ <sup>c</sup> P	JETC J	DL	DETC DA	CAO	DDA	ETO	EO	AETO	AO	SUPTT	AETC/°P JETC JDL DETC DA CAO DDA ETO EO AETO AO SUPTT Dy SUPTT
DETC Panchkula (Ex)				1					-			
DETC Rewari (ST)				7			e		S		1	
DETC Rewan (Ex)				1					1			
DETC Rohtak (ST)				7		1	4		Ś		Γ	
DETC Rohtak (Ex)				1					1			
DETC Sırsa (ST)				7			9		٢		1	
DETC Sırsa (Ex)				1					1			
DETC Sonipat (ST)				7			S		7		1	
DETC Sonipat (Ex)		1		-			7		-			
Total Posts	6	9	6	56 3	-	-	142	-	187	_	25	-

in the

١

ہے

	so	ΡA	ADA	TI	EI	Police Ins	dan Insp	ASI	5.5.5	Asstt / Acctt/JA	Jr Steno	ST Asstt	ST Asstt Steno Typist <sup>1</sup> Camp Clerk	k st
Н	<del>ب</del>	4	-	17	~	-	-	7	14	54	3		10	Ì
Jt ETC (A) Ambala														
Jt ETC (A) F/bad														
Jt ETC (A) Rohtak														
Jt ETC (A) Hisar														
Jt ETC (Range) Ambala				7										
Jt ETC (Range) F/brd				Ē										
Jt ETC (Range) Gurgaon				ŝ					1					
Jt ETC (Range) HISAT				4					1			1		
DETC Ambala (ST)	1			38		1			7	9		1	11	
DETC Ambala (Ex)					9			7	1	1				
DETC Bhiwani (ST)	1			27					1	9		1	6	
DETC Bhiwani (Ex)					ŝ		1	-	-	1				
DETC Fandabad (E) (ST)	1			29					7	9		1	16	
DETC Farıdabad (W) (ST)	1			52					7	9			14	
DETC Fandabad (Ex)					13		1	ŝ		1		1		
DETC Fatehabad (ST)	1			15		1			7	9			7	
DETC Fatehabad (Ex)					4		-	7		4				
DETC Gurgaon (E) (ST)	1			60					7	4		-	15	
DETC Gurgaon (W) (ST)										ъ				1

	so	ΡA	ADA	ΤI	E I Ins	Police Insp	身	ASI	SSS	Asstt / Acctt/JA	Jr St. Steno	St Asstt	Steno Typist/ Camp Clerk
DETC Gurgaon (Ex)					4		-	7		-			
DETC Hisar (ST)	1			32		I			7	6		1	11
DETC Hisar (Ex)					٢		1	ŝ		1			
DETC Jagadharı (ST)	1			39					-	9		1	I
DETC Jagadhan (Ex)					80			1					
DETC Jhajjar (ST)	1			21					7	ę		1	Ś
DETC Jhajjar (Ex)					4			7		£			
DETC Jind (ST)	1			21					1	9		1	7
DETC Jind (Ex)					S		1	7		1			
DETC Kathal (ST)	1			14					1	4			6
DETC Kaithal (Ex)					4		1	7		1			
DETC Kamal (ST)	1			27		1			7	Q		1	10
DETC Kamal (Ex)					7			2		1			
DETC Kurukshetra (ST)	ł			22					7	9			11
DETC Kurukshetra (Ex)					4		1	7		1			
DETC Namaul (ST)	1			17					7	9		1	6
DETC Namaul (Ex)					7			7					
DETC Pampat (ST)	I			24					1	6		1	н
DETC Panipat (Ex)					٢		1	2		1			
DETC Panchkula (ST)	1			43		-				3			9

 $\mathbb{Z}$ 

	so	ΡA	PA ADA TI	ΤΪ	1 H I H	Police Sub- Insp	Seb	ASI SSS	SSS	Asstt / Jr Acctt/JA Steno	í	St A stt Steno Typist/ Camp Clerk
DETC Panchkula (Ex)					4			2		1		
DETC Rewari (ST)	-			26						6	1	10
DETC Rewari (Ex)					Ś		1	7		1		
DETC Rohtak (ST)	1			23		1			6	4	1	12
DETC Rohtak (Ex)					9			7		1		
DETC Sirsa (ST)	1			26					1	9	1	6
DETC Sırsa (Ex)					ŝ		1	ы		1		
DETC Sonipat (ST)	-			36					7	6	1	16
DETC Sonpat (Ex)					œ		-	7		1		
Total Posts	24	4		621	103	-	14	42	\$	188 3	19	209

de la

`

	Driver	Clerk	Head Constable	Constable	Other Class IV Staff
	23	82	9	10	54
НО	1				
Jt ETC (A) Ambala	1				2
Jt ETC (A) F/bad	1				ור
It ETC (A) Rohtak	1				4 C
Jt ETC (A) Hisar	1				1 V
Jt ETC (Range) Ambala	1				s 4
Jt ETC (Range) F/bad	1	1			י ע
Jt ETC (Range) Gurgaon	1	2			ן ער
Jt ETC (Range) Hısar	1	7			р Е
DETC Ambala (ST)	5	54			
DETC Ambala (Ex)	3	7	4	10	0 5
DETC Bhiwani (ST)	9	61		:	27 
DETC Bhiwani (Ex)	÷	3	4	71	10
DETC Fandabad (E) (ST)	6	56			f 9
DETC Faridabad (W) (ST)	6	47		2	0
DETC Fandabad (Ex)	4		4	71	15
DETC Fatchabad (ST)	4	20		<u>-</u>	
DETC Fatchabad (Ex)	2	2	4	0	9 08 08
DETC Gurgaon (E) (ST)	ŝ	4			-
DETC Gurgaon (W) (ST)	3				

`

 $\mathcal{U}_{\mathcal{L}}$ 

	Driver	Clerk	Head Constable	Constable	Other Class IV Staff
DETC Gurgaon (Ex)	3		4	12	80
DETC HISAR (ST)	7	23			62
DETC, Hisar (Ex)	2	£	9	12	7
DETC Jagadharı (ST)	4	27			48
DETC Jagadharı (Ex)	3	5	4	10	17
DETC Jhajjar (ST)	4	21			28
DETC Jhajjaı (Ex)	3		4	10	80
DETC Jind (ST)	Q	16			29
DETC Jind (Fx)	2	5	4	10	10
DETC Kathal (ST)	4	21			22
DETC Katthal (Ex)	2	4	4	10	9
DE1C Kamal (ST)	3	21			28
DE1C Karnal (Ev)	3	3	4	12	9
DETC Kurukshetra (ST)	5	21			34
DETC Kurukshetra (Ex)		ε	4	10	10
DETC Namaul (ST)	5	21			45
DETC Namaul (Ex)	3	3	4	10	8
DETC Panipit (ST)	6	26			34
DETC Panipat (Ex)	3	-	4	10	6
DETC Panchkula (ST)	4	4			33

	Driver	Clerk	Head Constable	Constable	Other Class IV Staff
DETC Panchkula (Ex)	3	1	4	10	9
DETC Rewari (ST)	9	29			43
DETC Rewarı (Ex)	3	7	4	10	80
DETC Rohtak (ST)	6	36			40
DETC Rohtak (Ex)	£	4	4	12	9
DETC Sirsa (ST)	6	24			50
DETC SIISA (EX)	1	£	4	12	9
DETC Sonipat (S1)	7	39			75
DETC Sonipat (Ex)	3	4	4	10	6
That Pasts	190	708	2	214	1139

 $\checkmark$ 

~

#### 27

#### 5 Vacant Posts

During the course of cral examination of the Department the Committee discussed the matter concerning vacant posts relating to different categories and the Committee asked for the information of total posts lying vacant together with the period from which these Posts were <sup>1</sup> ying a can't and through a written reply the Committee was informed as under -

<u>Sr No</u>	Category of Post	Date of Vacant Post	No of Vancant Post
1	AETC(IAS)	27 04 2000	1
2	Jt. ETC	25 07.2001	1
3	DETC (Hq) (HCS)	13 8 1999	1
4	ESO (HCS)	01 04 1997	1
5	DETC (Admn) (HCS)	11 10.2001	1
6	DEIC	06 03.2000 3 4 2000	1 1
		30 06 2000 27 03.2001	1 6
		30 06.2001 29 09.2001	1 1
		31 12.2001	1
7	Total		12
	ETO	30 11.2001 31 12 2001	1 1
	Total		2
8	AETO	30 09 2000	1
		01 01.2001 09 01.2001	и 1
		28 02.2001	1
		30 01.2001	1
		31 05 2001 31 07.2001	1 1
		31 08 2001	1
		30 09.2001	1
		01 10.2001	1

Statement snowing category-wise and date-wise position of vacant posts as on 31-12-2001

\$C

i

Sr No	Category of Post	Date of Vacant Post	No of Vancant Post
		31 10.2001	1
		31 12 2001	1
	Total		12
9	Superintendent	31 05 1998	1
	(Distt Office)	31 07 1998	1
		31 12 1998	1
		31 03 1999	1
		31 07 1999	1
		13 08 1999	1
		31 08 1999	1
		31 01.2000	1
		30 01.2000	1
		31 08.2000	1
		31 12.2000	1
		31 01.2001	1
		28 02.2001	1
	Total		13
10	SSS	31 03 1999	2
		29 08.2000	1
		31 08.2000	1
		05 12.2000	3
11	Total		7
	Clerks	23 10 1997	3
		23 02 1998	2
		31 05 1998	1
		04 06 1998	1
		30 06 1998	2
		03 07 1998	1
		31 12 1998	1
		08 02 1999	1
		09 02 1999	1 1
		19 02 1999	1 4
		22 02 1999	4
		21 03 1999	1
		23 03 1999 31 03 1999	1
		31 03 1999 14 04 1999	1
		21 04 1999 21 04 1999	2
		30 04 1999	1
		30 04 1999 11 05 1999	1
		30 06 1999	2

Sr No	Category of Post	Date of Vacant Post	No of Vancant Post
		16 07 1999	4
		04 08 1999	1
		05 08 1999	1
		30 09 1999	1
		01 10 1999	1
		07 10 1999	4
		31 10 1999	1
		31 12 1999	1
		02 01.2000	1
		31 01.2000	1
		31 03 2000	1
		09 03 2000	1
		10 05 2000	2
		31 05 2000	1
		21 06 2000	2
		11 07.2000	1
		28 08.2000	1
		31 08 2000	1
		18 10 2000	6
		16 11.2000	1
		06 12 2000	1
		11 12.2000	1
		19 01.2001	1
		19 02.2001	- 1
		13 03.2001	1
		31 03 2001	1
		23 04.2001	1
		03 05 2001	1
		26 05.2001	1
		31 05.2001	Î
		01 06 2001	1
		08 06.2001	1
		28 08.2001	2
		29 08 2001	22
		31 08 2001	1
		27 09 2001	1
		09 10 2001	2
		10 12.2001	8
	Total		109
12	Steno Typist	06 05 1997	16
		23 10 1997	5
		21 03 1999	1
		30 04 1999	1

Γ.

ł

r No	Category of Post	Date of Vacant Post	No of Vancant Post
		30 06 1999	3
		04 08 1999	1
		24 08 1999	1
		30 09 1999	1
		18 07 2000	1
		28 08.2000	1
		18 10 2000	1
		1611.2000	1
		27 01.2001	1
		08 06 2001	1
		28 08.2001	1
		11 09.2001	1
		10 12.2001	1
	Total		38
13	Peons and Other Class IV	30 06 1997	2
		30 11 <b>199</b> 7	1
		31 12 1997	1
		27 01 1998	1
		31 03 1998	1
		30 04 1998	1
		24 05 1998	1
		31 05 1998	1
		30 06 1998	1
		14 07 1998	1
		31 08 1998	1
		07 09 1998	1
		31 09 1998	1
		30 10 1998	1
		22 10 1998	1
		31 10 1998	1
		05 11 1998	1
		30 11 1998	1
		31 01 1999	2
		13 03 1999	1
		31 03 1999	1
		20 04 1999	3
		13 06 1999	1
		25 06 1999	10
		30 06 1999	3
		07 07 1999	1
		31 07 1999	1
		28 08 1999	1
		19 09 1999	1

ı

,	
xΣ	
× –	

λ

Sr No	Category of Post	Date of Vacant Post	No of Vancant Post
		05 10 1999	1
		31 10 1999	1
		31 12 1999	1
		31 01.2000	1
		03 02.2000	1
		29 02.2000	3
		30 04.2000	3
		12 05.2000	1
		31 05,2000	3
		30 06 2000	1
		31 07.2000	1
		31 08 2000	1
		29 09 2000	1
		30 09 2000	1
		31 10 2000	1
		08 11.2000	1
		22 12.2000	1
		31 12.2000	3
		31 01.2001	1
		28 02.2001	3
		03 03.2001	1
1		13 03.2001	1
		20 03.2001	1
		05 04.2001	1
		09 04.2001	1

Sr No	Category of Post	Date of vacant post	No of vacant post
		30 4 2001	1
		5 2001	1
		5 2001	3
		12 6 2001	1
		31 6 2001	1
		1 7 2001	1
		3 7 2001	2
		3 8 2001	1
		25 2001	1
		30-9 2001	3
		25 10 2001	1
		29 10 2001	1
		1 11 2001	45
		30 1 -2001	2
		31-1 2001	2
	Total		145

Vacant posts of Class II III and IV are out of direct recruitment quota and have not been filled due to ban on fresh appointments by the Government

The Committee would like to know the reasons for keeping these posts vacant. The Committee would also like to know how the work of these vacant posts was carried out by the Department and was there any adverse effect on the collection of revenue If so, the estimated amount on account of this may also be informed if not, is there sufficient just.fication for keeping these posts sanctioned A detailed reply in this regard may be supplied to the committee for its consideration

#### 6 Levy of Sales tax

The Committee asked for the details of the total amount received by the Government from the levy of sales tax in the State during the years 1998 99 1999 2000 2000 2001 and till 31st July 2001 separately and the Committee was informed as under —

فيحد

#### **Collection of Sales Tax During**

				(1)	s m Lacs)
Sr No	Name of District	1998 99	1999 2000	2000 2001	2001 2002 (Upto 31st, July 2001)
1	Ambala	18794 48	24980 54	36558 13	14788 89
2	Jagadhari	3979 88	4129 Oo	5037 67	2109 81
3	Kaithal	1747 81	1986 95	2719 76	5 1838 51
4	Karnal	7782 84	9224 86	11430 36	6819 24
5	Kurukshetra	2006 67	2432 62	3272 37	1746 43
6	Panchkula	3591 87	3931 88	4874 56	5 1934 21
7	Panıpat	18666 21	28042 44	45862 52	2 19169 70
8	Bhiwani	1198 31	1391 21	1702 94	751 58
9	Hissar	3497 56	4194 72	6453 40	3561 47
10	Fatehabad	1276 40	1480 11	2137 44	1212 43
11	Jind	1520 44	1790 88	2443 04	1507 53
12	Rohtak	3987 10	3946 28	4269 83	1763 71
13	Jhajjar	2189 26	2599 56	3293 74	1447 09
14	Sırsa	2857 84	3395 36	4598 56	5 2451 11
15	Sonepat	7134 04	8782 35	10257 95	5 4212 37
16	Farıdabad (E)	15366 77	17608 34	20822 51	8175 21
17	Faridabad (W)	20377 70	23745 42	27201 06	5 9598 27
18	Gurgaon (E)	26069 18	29828 29	34313 58	3 13128 68
19	Gurgaon (W)	10755 13	13737 06	18040 29	5317 59
20	Narnaul	499 51	547 11	610 96	5 331 26
21	Rewari	7196 68	9128 22	11378 33	3 4201 64
22	Head office	535 99	817 95	565 87	1
	Total	161031 67	197721 21	257844 87	7 106066 73

(Rs in Lacs)

During oral evidence the departmental representative stated that there is down/ slow in revenue increase in the country but the revenue increase in Haryana State is 20% in comparison to 5.7% in rest of the country

The Committee after going through the reply of the departmental representative, desire to know the total recovery collected by the Government during the current financial year

The Committee would like to know the present position of getting 4% excise duty to be received from the Central Government

#### 7 Licences for L-I & L-II Shops

Sırsa

11

When enquired about the district wise total number of country made liquor and Indian made foreign liquor shops in the State as on 31st July 2001 together with the names of those having licences for L I & L II it was informed as under --

Sr I	No Name of Distt	No of CL Vends	No of IMFL Vends
]	I Ambala	72	37
2	2 Bhiwani	63	28
3	3 Farıdabad	88	69
4	4 Fatehabad	38	11
:	5 Gurgaon	52	42
(	5 Hisar	82	38
	7 Jagadh <del>'</del> i	44	20
1	8 Jhajjar	35	24
9	9 Jind	54	19
10	0 Kaithal	57	18
1	1 Karnal	79	24
12	2 Kurukshetra	44	19
13	3 Narnaul	49	14
14	4 Panchkula	35	23
1:	5 Panıpat	38	19
10	6 Rewarı	33	24
1'	7 Rohtak	48	35
1	8 Sırsa	82	20
1	9 Sonipat	44	28
	Total	1037	512
	Information regards	ng rames of L I Licensees	
Sr	Name of District	Name of Licensee	
No			
1	Amball	M/s Ram & Co Ambala	
2	Y/Nagar	M/s Ashok Kumar & Co Y/I	Nagar
3	Karnal	M/s MPS Ltd Karnal	
4	Sompat	M/s Ashish Kumar & Co So	nepat
5	Panipat	M/s A K & Co Paripat	-
6	Narnaul	M/s Suraj Singh Karan Singh	a & Co Narnaul
7	Rewari	M/s Anil Kumar & Co Rewa	
		M/s Jatinder Singh & Compa	
8	Gurgaon		• –
9	Kaithal	M/s Century Wine Hunt Kait	1181
10	Jind	M/s Jind Wine & Co Jind	

M/s R K & Co Sırsa

Information regarding Vends of CL/IMFL for the year 2001 2002

Sr No	Name of District	Name of licensee
12	Bhiwani	M/s Madan Singh & Co Bhiwani
13	Hisar	M/s Canteen Stores Department Hisar
1 <u>4</u>	Kurukshetra	M's Shi a W res P p! (Kurukshetra)
15	Hisar	M/s S L & Co Hisar
16	Panchkula	M/s Haryana Wines Panchkula
17	Jhayar	M/s Wine Palace Bahadurgarh (Jhajjar)
18	Rohtak	M/s Shaktı Wine Traders Rohtak
19	Faridabad	M/s Ipjahhaa Traders Faridabad
20	Ambala	Canteen Stores Department Ambala
21	Karnal	Haryana Tourism Corporation Ltd Karnal
Note		n each District except Fatehabad one L I for CSD at Hisar at Ambala and one L I for HTC at Karnal

Statement showing information regarding names of L-II Licensees

Sr No	Name of District	No of L 2 vends	Name of licensee
1	Ambala	37	M/s Ram & Company
2	Bhiwani	28	M/s Madan Singh & Company
3	Faridabad	69	M/s Faridabad Wines
4	Fatehabad	11	M/s S L & Company
5	Gurgaon	42	M/s Jitender Singh & Company
6	Hisar	38	M/s S L & Company
7	Jagadhri	20	M/s Ashok Kumar & Company
8	Jhajjar	24	M/s Kamlesh Kumar Vijay Singh Bharat Singh & Company
9	Jind	19	M/s Jind Wine & Company
10	Kathal	18	M/s Satpal & Company
11	Karnal	24	M/s M P S Ltd
12	Kurukshetra	19	M/s Gulshan Gaba & Company
13	Narnaul	14	M/s Suraj Singh Karan Singh & Co
14	Panchkula	23	M/s Haryana Wines Panchkula
15	Pampat	19	M/s A K & Company
16	Rewari	24	M/s Anil Kumar & Company
17	Rohtak	35	M/s Shaktı Wine Traders
18	Sırsa	20	M/s R K & Company
19	Sompat	28	M/s Ashish Kumar & Company
	Total	512	

Note —There is one L 2 licensee in respect of all L 2 vends of one district

The Committee would like to know whether any complaint from any licensee has been received by the Department, if so, the action taken in this regard may be informed to the Committee

## 8 Affairs of Sales Tax

The Committee discussed the matter of arrears of sales tax and it was informed that the position of recovery of arrears is reviewed regularly in the quarterly meetings with the concerned Deputy  $\Xi x c_{15}e$  and Taxation Commissioners wherein steps taken by each of them for the liquidation of arrears under each head are considered and wherever any deficiency is noticed the DETC is asked to immediately rectify the same Most of the arrears are either under stay by various courts of under liquidation or in instalments or inter State or inter district. The Committee was also informed the position of arrears of sales tax as under —

Sr	Name of District	Old	Current	/ Total
No				
1	Ambala	1931 20	172 28	2103 48
2	Jagadhri	806 75	84 12	890 87
3	Kaithal	492 54	121 36	613 9
4	Karnal	5154 62	48 79	5203 41
5	Kurukshetra	420 03	143 60	563 63
6	Panchkula	679 59	10 24	689 83
7	Panipat	1076 02	100 61	1176 63
8	Bhiwani	1568 39	10 <b>79</b>	1579 18
9	Hissar	599 52	80 00	679 52
10	) Fatehabad	533 11	145 86	678 97
11		479 53	5 80	485 33
12		163 71	64 18	227 89
13	3 Jhajjar	186 48	340 78	527 26
14		512 22	68 56	580 78
1:		1437 31	537 29	1974 6
10	· · · · · · · · · · · · · · · · · · ·	2283 07	533 78	2816 85
ľ		4179 82	<b>-</b> ₀2 79	4642 61
1		1786 86	1318 52	3105 38
1		1188 59	157 79	1346 38
2	•	18 43		18 43
2		1507 12	124 54	1631 66
<u> </u>	Total	27004 91	4531 68	31536 59

(Rs in Lacs)

After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case

The Committee would further like to know the details of the cases, which are pending in the Court and Quasi Judicial proceedings

The Commutee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months

The Committee would also like to make on the spot study tour of Distilleries in the State

9 New Licenses

The Committee through its questionnaire asked about the district wise total number of new licences issued for country liquor Indian made foreign liquor and beer shops in the State during the years 1998 99 1999 2000 and 2000 2001 The Committee was informed as under —

Sr No	Name of District	1998 99 (New ho		1999-20 (New ve Opened	ends	2000-20 (New ve opened		2001 20 (New vi opened)	ends
	· · · · · · · · · · · · · · · · · · ·	L-14 A/(CL)	L 2 (IMFL)	L-14 ) A(CL)	L-2 (IMFL)	L 14 A(CL)	L-2 (IMFL)	L-14 A(CL)	L-2 (IMFL)
1	Ambala	63	30	8	5	0	0	1	2
2	Bhiwani	46	17	4	1	12	8	1	2
3	Fandabad	62	56	15	2	11	5	0	6
4	Fatehabad	22	8	9	3	6	0	1	0
5	Gurgaon	37	35	6	5	4	1	5	1
6	Hısar	45	19	8	2	24	17	5	0
7	Jagadhri	31	17	9	2	3	0	1	1
8	Thajjar	18	13	7	2	9	8	1	1
9	Jind	35	19	17	0	0	0	2	0
10	Kaithal	39	12	6	1	10	3	2	2
11	Kamal	64	20	10	2	3	0	2	2
12	Kurukshetra	40	13	4	1	0	2	0	3
13	Narnaul	33	11	15	1	L	1	0	1
14	Panchkula	30	20	2	3	1	0	2	0
15	Panıpat	29	14	6	5	0	0	3	0
16	Rewan	30	16	3	2	0	4	0	2
17	Rohtak	24	24	4	1	18	8	2	2
18	Sırsa	61	18	6	2	13	0	2	0
19	Sonipat	34	25	7	3	0	0	3	0
	Total	743	387	146	43	115	57	33	25

Statement of New L-14 A/L 2 Vends for the last three years

After oral examination of the Commissioner & Secretary to Govt Haryana, Excise & Taxation Department —

The committee would like to know the results of checking of the quality of the liquor

The Committee would further like to know the action taken in the cases where sub standard quality of liquor was found

This information may be supplied to the Committee within a period of three montus

#### 10 Bar Licences

To a question put by the Corrent tee and during oral evidence it v as informed that Rs 5 lakh in addition to the sales tax is taken for giving Wine Bar Licence and the same is given to a hotel having 3 Star facilities During the current year 72 licences have been given out of which 27 have been given to private parties 33 to Haryana Tourism and 12 to clubs

The Committee would like to know whether there is any change in the policy for giving Wine Ba<sup>-</sup> Licence, announced by the Department, for the year 2002 2003, if so, the Committee may be informed

#### 11 Income from Country Liquor and Indian made Foreign Liquor

The Committee through a questionnaire asked about the total income accrued to the Department by the sale of wine during the years 1998 99 1999-2000 and 2000 2001 separately and the district-wise income accrued to the Department by the sale of country liquor and Indian made foreign liquor separately during the period as referred to above The Committee to a written reply was informed as under —

						(In lacs	)
Sr No	Name of District	1998 99		1999 200	0	2000-200	)1
		L-14 (CL)	L 2 (IMFL)	L-14 (CL)	L-2 (IMFL)	L 14 (CL)	L-2 (IMFL)
1	2	3	4	5	6	7	8
1	nmbala	2407 6ª	2580 81	2977 (2	2709 8	3147 02	2563 12
2	Bhiwani	222o 94	493 70	2889 54	550 20	3260 17	579 52
3	Fandabad	5551 23	5331 55	3925 65	5845.55	3119 35	6442 50
4	Fatehabad	1867 86	380 28	2526 64	425 28	1972 60	<b>595 0</b> 1
5	Gurgaon	2779 85	2221 11	3526 65	<b>2503</b> 11	3574 07	3548 02

#### Statement regarding income from sale of CL and IMFL

		<u> </u>				J	
1	2	3	4	5	6	7	8
6	Hısar	3442 87	995 03	4607 62	1140 03	4205 08	1524 38
7	Jagadhri	1898 18	801 65	2466 10	899 65	2586 58	1126 40
8	Jhayar	1351 55	790 51	1857 12	881 51	2166 67	1003 63
9	Jind	2015 58	718 43	3156 68	778 43	3177 20	609 49
10	ጜ. ተነ	1973 <u>2</u> 8	377 69	2871 55	419 69	3004 64	424 95
11	Kamal	2702 90	609 49	3622 28	673 49	3916 50	694 25
12	Kurukshetra	1764 74	374 82	2368 67	<b>→</b> 18 82	2779 63	47º 06
13	Namaul	986 12	357 67	1609 55	401 67	1490 76	431 08
14	Panchkula	1304 37	462 38	2088 42	<del>4</del> 60 38	1825 28	466 27
15	Panıpat	1985 60	687 46	2656 13	767 46	3033 08	864 10
16	Rewan	1030 32	1704 00	1502 76	651 58	1684 19	781 05
17	Rohtak	1453 75	2485 00	1924 91	1315 02	2020 14	1207 01
18	Sırsa	2261 20	3035 00	3040 74	737 84	2705 26	817 44
19	Sompat	2090 62	3208 00	2762 39	3420 74	3147 89	3124 78
	Total	41094 65	27623 58	52381 02 250	00.26	52816 11	27282 06

The Committee observed that in some districts there was less realization of tax The Committee desired to examine such cases and informed the Committee of the reasons for the same The Committee would further like to know whether there is any complaint from any quarter in regard to less realization of tax

ł

Z

r

Authorities in the State during the year 1998 99 1999 2000 2000 and till 30 11 2001 The detailed information in this regard is as On being conquired by the Committee the Committee was informed about the number of cases of illucit liquor protected by the Excise

under –

	Staten	Statenient show	ving the d	Instructives	se numbei vear 1998	r of cases 8 99, 199	of illicit li 9-2000, 2	wing the districtwise number of cases of illicit liquor detected by the Excise Authorities in the State during the year 1998, 99, 1999-2000, 2000-2001 and till 30, 11-2001	cted by 1 and tull	the Excise 30 11-200	Authori	thes in the	e State	
				9				1000 0000	1000			1-4 2001 to 30 11 2001	30 11 2001	
3	Name of	1661	66 866		1995	1999 2000	ļ			1-1-1-1	No of	No of Bo	No of Bottle/Lahan (Kg)	(Ke)
5 ž		No of	No of Bottle/	ottle/	No of	No of Bottle/	ottle/	No or	NO OI BUILLE	outer		R. covered	P	ò
		acter.	Lahan		Cases	Lahan		Cases	Lanan	•				
		Detected		overed	Detected	Detected (Kg) Recovered	overed	Detected	(Kg) Recovered	overed	Dutecied			
		Delection				n a line of	T ahan		Bottles	Lahan		Bottles	Lahan	
			Bottles	Lahan		DUILIES	(in kg)			(in kg)			(in kg)	Pouch
					104	108	450	243	130	270	103	509	15	27922
-	Ambala	163	200		401	678	1305	00	120	875	1	79	365	12500
2	Bhiwani	34	1204	7 16	n n	0			C	0	•	0	0	•
m	Fandabad	0	0	0	0 (	-			• C	c	44	714	17	100
	Fatch ibad	0	0	0	•	- (	<b>.</b>		• c	Ċ	0	0	0	0
· ·	Gureaon	46	0	0	53	20	0.00	1 1 1	6100	17170	43	2072	0	0
<u>,                                    </u>	HISBE	42	560	¢	35	1209	980			0	i c	0	0	0
	Taoadhri	0	0 /	0	0	0	0	5	<b>.</b>	• <b>c</b>	• c		0	0
- 00	Thanar	0	0	0	0	0	• •	•			- 1	• c	1410	0
. 0	- Quil	0	0	0	0	0	•	2	2			541	6347	0
	Vaithal	126	502	•	100	683	o	10	1 # 6	2	3 2	150		0
10	Vornal	17	167	0	4	23	752		4	202	-, c		° 20	
3 \$	Natital Visitehatra	. vr	27	•	0	0	0	15	104 401	000	~ <		2 -	
12	Normani		0	0	0	0	0	0	•	<b>-</b> -			• c	
17	Panchkula	0	0	0	0	0	0	• :	, c	360	2.0	356	220	0
54		0	0	0	ŝ	1	006 Č	1	7 7	001	ן <b>כ</b>		0	0
	•	0	0	0	0	0	⇒ <	<b>n</b> r	2	755	- ·		0	0
-		•	0	0	•	-	<b>&gt;</b> (	n (	÷		26	140	0	0
18		0	0	0	0 0		<b>&gt;</b>	<b>,</b>	) C	• c		48	126	
÷.			0	25	- 	2			<b>`</b>			2007	0530	40677
1	Total	434	2518	593 2	334	2765	4477	537	7592	210031	340	4002	2100	
	TUINI													

 $\checkmark$ 

During oral evidence, the departmental representatives stated that 344 cases of this year are pending by 542 cases of 1999 2000 and 1319 cases of 2000 2001 are "-pending in the Courts Therefore, after considering the reply of the Department, the

Committee desired to know the amount "ecovered out of Rs 2 crore 47 lakh imposed as pentalty by the Department.

The Committee further desired to know the criteria being adopted while imposing such penalty

<sup>7</sup> The Committee'also desired to know whether there is any system of checking/ <sup>2</sup> assessing such type of cases by the Higher Authority than the one imposing the same.

Latest position of pending cases pe also intimated to the Committee

<sup>1</sup> 13 Checking of Buses

The Committee discussed the matter of checking of buses by the Excise and Taxation authorises for various offences and the number of prosecutions launched during the year
 1998 99 1999 2000 & 2000 2001 till 31st July 2001 The Committee was informed of the details of such cases. The Committee was also informed that in the buses of Haryana Roadways there are very less cases of evasion of tax but in the buses other States in order.
 to increase their receipt the tickets for plying in Haryana Territory are not issued and the tickets of the respective States are issued.

The Committee recommended that the steps taken to minimize such type of cases and the detail of the bending cases along with the amount involved therein and also the criteria for levelling the penalty in this regard be supplied to the Committee

## 14 Distillation of Country Liquor & Indian made Foreign Liquor

The Committee discussed the matter of grant of licences for the manufacture/  $\sim$  distillation of country liquor and Indian made foreign liquor in detail with the representatives of the Department as also the realisation of excise duty in this regard. The reply of the 'Department is as under -

Nar	ne of District	Number of Distilleries
1	Yamuna Nagar	1
2	Panıpat	2
3	Hısar	1
4	Sonepat	1
5	Faridabad	1

On a question put by the Committee it was informed that the Panipat Cooperative Sugar Mill Limited (Distillery Unit) is going to start the distillation work

The Committee recommended that the latest position along with the number - of cases of wine detailed by this Sugar Mill upto 30th June, 2002, be supplied to the \* Committee by 31st July, 2002

### 15 Levy of Excise Duty on Liquor

In response to the written reply by supplied by the Department the Committee ofaily examined the departmental representatives and discussed the matter of levy of excise

.

duty on liquor and it was informed that 350 employees of Police Department and one officer of S P rank have been deputed to check the illicit liquor

The Committee desired to know the number of pending cases and the efforts to decide these pending cases The Committee also desired to know the number of cases decided during the last three years

#### 16 Income from Breweries and Distilleries

In reply to the questionnaire, the reply of the Department upto 31st July, 2001 is as under –

	D.stilleries	
1	M/s Haryana Distillery 21 M	Private
	Industrial Area Yamuna Nagar	
2	M/s Associated Distilleries Ltd	Private
	Delhi Bye Pass Road Hisar	
3	M/s Frost Falcon Distillery Ltd	Private
	Village Jahari Sonepat	
4	M/s Haryana Organics Chulkana Road	Private
	Samalkha Panıpat	
5	M/s Ashoka Distillers & Chemical Pvt Ltd	Private
	Village Hathin Palwal Faridabad	
6	M/s Panipat Coop Sugar Mills Ltd	Government
	(Distillery Unit) Panipat	Owned
	Breweries	
1	M/s Haryana Breweries Ltd 49th KM Stone	Private
	G T Road Murthal (Sonepat)	
2	M/s Inertia Industries Ltd Village Joniawas Dharuhera	Private
	Main Jaipur Highway Rewari	
3	M/s Superior Industries Ltd 13/1 Mathura Road	Private
	Faridabad	
	During the oral evidence the Committee discussed the matter	
		000 00 1000 A

During the oral evidence the Committee discussed the matter of income accrued to the Department from Breweries and Distilleries during the years 1998 99 1999 2000 & 2000 2001 upto 31st July 2001 The Department informed as under –

Year	Amount (Rs in Lacs)
1998 99	90 00
1999 2000	135 00
2000 2001	135 00
(Upto 31 7 2001)	

The Committee desired to know whether there is any balance amount due from any Breweries and Distilleries, if so the amount so due together with the names of such Breweries and Distilleries and also the period from which the same is outstanding and the steps taken to recover the same may be informed to the Committee within the period of three months  $\sum$ 

#### 17 Evasion of Sales Tax

On a question being put by the Committee about the evasion of sales tax by the Industrialists and Traders the representatives of the department informed that the Industrialists and traders set up their offices in Delhi and sell their products in Delhi after effecting stock transfer from Haryana to Delhi. The Department rurther informed that it is a normal trade practice and no evasion of sales tax is involved in this. The representatives of the department also informed that the sales tax is payable only when a sale takes place in Haryana where goods manufactured in Haryana and transferred to Delhi and are sold in Haryana no sale takes place in Haryana and no tax under the law accures to the State of Haryana on sales made in Delhi sales tax is payable in Delhi not in Haryana

During the course of oral examination the department also informed that during the last three years the sales tax cases were assessed and amount of Rs 57 crores and 80 lacs of revenue were detected and penalty was also imposed

## The Committee may be informed of latest position of recovery as on 31st March, 2002 within a period of three months

#### 18 Excise Policy

The Committee discussed various aspects of Excise Policy with the representatives of the department The Committee asked for the copy of the Excise Policy which was promised to be supplied by department but the same has not been supplied till the finalisation of Report

# Therefore, the Committee desired that the new Excise Policy, if any, may be supplied to the Committee

#### **19 Arrears**

In reply of the Questionnaire asked by the Committee regarding arrears accumulated under various Acts during the last three years the department informed as under -

	(In lacs)	
1998 99	1999 2000	2000 2001
26112 83	28418 35	32269 89

The Committee desired to know the break up of the above amount item wise/ head-wise within a period of three months The Committee further desired to know the details of Court cases, if any, and the details of the cases in which stay has been granted

#### 20 Defaulting Cases and leakage m revenue

In reply of the questionnaire put by the Committee regarding defaulting cases and leakage of revenue the department supplied the information as under -

، ۱	L. 1		1				_		_	_							_			•	-	_	_ [	
f ( s last nal	Amount	13	111 32	47 87	487 64	511.05	289 06	146 91	90 06	187 97	11 2 11	149 51	66 26	27 84	156 83	215 11	89 53	70 96	116 15	558 68	61 09	4 59	2274 79	5780.35
The total No of castes of a etakage of revenue, detected in the district during the last three, years and what penal attorn has been taken against the defaulters	2000 2001	-12	233	865	5629	8016 3.	5	576	1263	4230	1210	467	203	173	459	4027	2674	636	1089	812	355	21	3580	37629
The total No of cases leakage of revenue, dd in the district durmg t thtper, years and what i thtper, years and what i action has been taken against the defaulters	1999 2000	II	315	782	2002	2098	2	298	443	lin 1	1089	10.9	196	148	349	3152	587	329	604	831	216	ଞ୍ଚ	3058	18572
The to leakag in the o three, y action agains	1998 99	10	102	370	H.	ler .	{	280	284		813	890	173	128	454	1729	8	338	60	762	595	5	1238	8855
The total No of cases in your district who have pot deposited the amount after inder the various Acts and what penal action has been taken against three years the last three years	ž	- <sup>6</sup> -	164	63	1883	376	42	824	640	4	2055	14	115	140	615	135	Ш	26	8	41	99	ନ୍ଦ	85	7423
Total No instalments of taxes pending against various persons in the State under the various Acts during the last three years Actwise separately	Amount	8	49	7 14	88 49	654.35	lut ,		421 73	18 74	468 28	nıl	13 29	16 83	752 47	75 14	۵	83 36	15 09	3 58	ш	424	379 92	3075 65
	No of cases	1	4	7	37	2	6	5	37	7	193	ш	14	12	132	30	ы	48	14	ę	JIC	4	18	637
No of new cases of assessment of sales tax for which the <i>i</i> dustructs Excise and fastation authorities issued notices to the parties during the <i>i</i> year till 31st July 2001 together with the amount involved separately	Amount	6	III	[tu	6 26	tu J	ыl	Int	la B	nıl	nıl	tu)	In	Iu	209 85	96 11	III	aul	II	6 15	nı	ш	nıl	318 37
No of ne assessme tax for w distrucs J Taxatuon issued no parties d year till : together mvolved	No of cases	5.0	1298	173	201	<u>6</u> 0	2772	Įu	5155	108	[1]	1446	Lin	ы	1165	741	E	1935	828	640	64	ш	375	16989
assesment ding as ogether it involve	Amount	4	12	64 76	61 85	4 37	o ad	1105 53	65 38	1 94	[10]	ш	l III	764 69	1651 44	1045 7	nıl	Ia	032	In	632	Ind	ш	4772.30
No of cases of assesment of sales tax pending as on 31 7 2001 together with the amount involve separately	No of cases	6	10521	5628	14007	23869	4621	7672	22730	6439	16204	3619	6209	6068	12677	5443	2987	12223	5200	6157	3742	10202	5829	189165
District o o o o o		2	Ambala	Bhiwani	Fandabad (E)	Faridabad (W)	Fatchabad	Gurgaon (E)	Gureaon (W)	Hisar	Jagadhri	Jhanar	pul	Kathal	Kamal	Kurukshetra	Namaul	Paninat	Panchkula	Dohtak	Deumer	Curen	Sonepat	Total
\$ ₽	1	77	-	• 74	ŝ	- বা	. •0	2 10	•	- 00	• •	01	2 =	: 2	1 2	17	2	2 12	2 5	2	9 9	5 5	3 7	÷

 $\checkmark$ 

~

#### 21 Administrative Report

During the course of oral examination of the department the Committee recommended that latest Administrative Reports published by the Department be supplied to the Committee The Committee further recommended that suitable steps be taken to ensure that the Annual Administrative Report of the Department is published as early as possible after the close of the financial year to which it relates

## Appendix-I

Summary of recommendations/observations of the Committee on Estimates (2001 2002)

		Excu	se & Taxation Department
Sr	Page	Paragraphs	Observations
No			
1	2	3	4
1	32	5	The Committee would like to know the reasons for keeping these posts vacant The Committee v ould also like to know how the work of these vacant posts was carried out by the Department and was there any adverse effect on the collection of revenue If so the estimated amount on account of this may also be informed if not is there sufficient justification for keeping these posts sanctioned A detailed reply in this regard may be supplied to the Committee for its consideration
2	33	6	<ul> <li>The Committee after going through the reply of the departmental representative desire to know the total recovery collected by the Government during the current financial year</li> <li>The Committee would like to know the present position of getting 4% excise duty to be received from</li> </ul>
3	36	7	the Central Government
5	50	,	The Committee would like to know whether any complaint from any licencesee has been received by the Department if so the action taken in this regard may be informed to the Committee
4	37	8	After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case The Committee would further like to know the details of the cases which are pending in the Court and Quas
			Judicial proceedings
			The Committee recommends that all out efforts may be made to recover the outstanding amount in /olved and the details of efforts made in this regard be intimated to the Committee within a period of three months
			The Committee would also like to make on the spot study tour of Distilleries in the State

**Excise & Taxation Department** 

ε

 $\mathcal{A}$ 

Ð

đ

1	2	3	4
5	38	9	After oral examination of the Comissioner & Secretary to Government Haryana Excise & Taxation Department
			The Committee would like to know the results of checking of the quality of the houor
			The Committee would further like to know the action taken in the cases where substandard quaity of liquor was found
			This information may be supplied to the Committee within a period of three months
6	38	10	The Committee would like to know whether there is any change in the policy for giving Wine Bar Licence announced by the Department for the year 2002 2003 if so the Committee may be informed
7	39	11	The Committee observed that in some districts there was less realization of tax The Committee desired to examine such cases and informed the Committee of the reasons for the same The Committee would further like to know whether there is any complaint from any quarter in regard to less realization
8	41	12	During oral evidence the departmental representatives stated that 344 cases of this year are pending by 542 cases of 1999 2000 and 1319 cases of 2000 2001 are pending in the Courts Therefore after considering the reply of the Department the Committee desired to know the amount recovered out of Rs 2 crore 47 lakh imposed as penalty by the Department
			The Committee further desired to know the criteria being adopted while imposing such penalty
			The Committee also desired to know whether there is any system of checking/assessing such type of cases by the Higher Authority than the one imposing the same
9	41	13	The Committee recommended that the steps taken to minimize such type of cases and the detail of the pending cases along with the amount involved therein and also the criteria for levelling the penalty in this regard be supplied to the Committee

`ي<

1	2	3	4
10	41	14	The Committee recommended that the latest position along with the number of cales of wine detailed by this Sugar Mill upto 30th June 2002 be supplied to the Committee by 31st July 2002
11	42	15	The Committee desired to know the number of pending cases and the efforts to decide these pending cases The Committee also desired to know the number of cases decided during the last three years
12	42	16	The Committee desired to know whether there is any balance amount due from any Breweries and Distilleries if so the amount is so due together with the namesof such Breweries and Distilleries and also the period from which the same is outstanding and the steps taken to recover the same may be informed to the Committee within the period of three months
13	43	17	The Committee may be informed of latest position of recovery as on 31st March, 2002 within a period of three months
14	43	18	The Committee desired that the new Excise Policy if any may be supplied to the Committee
15	43	19	The Committee desired to know the break up of the above amount item wise/head wise with in a period of three months The Committee further desied to know the details of Court cases if any, and the details of the cases in which stay has been granted
16	44 <b>**</b>	20	The Committee desired to know the latest position in this regard
17	45	21	During the course of oral examination the Committee recommended that latest Administrative Report published by the Department be supplied to the Committee The Committee further recommended that suitable steps be taken to ensure that Annual Administrative Report of the Department is published as early as possible after the close of the financial year, which it relates

### Appendix-II

Statement showing the outstanding/recommendations of the Committee on Estimates relating to the years 1990-91 1992 93 1994 95 1995 96 1996 97 and 1997 98 1998 99 1999 2000 2000 2001

Sr	Page of	Paragraphs		Further Observ_tions/Recommendations
No	the Repo	rt		made by the Committee
1	2	3		4
			231	'd Report (1990-91)
		SOCI	AL v	ELFARE DEPARTMENT
1	12 18	16	(1)	The Committee desired that CID report in the embezzlement case of Rs 64 000/- after investigation, be sent immediately
			(11)	The Committee also desired that in the case of Shrimati Neeraj Sarot, CDPO Education Department be informed in writing about the departmential decision taken regarding stoppage of one increment of the official
			25t	h Report (1992 93)
		IRI	RIGA	TION DEPARTMENT
2	27 61	13	(1)	During oral examination held on 8th August 1995 the Financial Commissioner and Secretary to Government Haryana Irrigation Department had ensured the Committee that all these cases will be finalised within two months and the Committee will be informed accordingly The requisite information has not been supplied so far till the finalisation of this Report The Committee therefore again desired that this information be supplied to the Committee immediately without further delay
			(11)	The Committee also desired that the latest position with regard to 149 pending Court cases be intimated to the Committee alongwith complete details of each case
3	69 70	16		The Committee undertook its on the spot study tour from 22nd to 25th August 1995 of various Irrigation works/schemes desilting work seepages water logging etc concerning outstanding para Nos 14 15 16 17 19 and 23 and record its findings thereon which stands sent to Government Government replies thereto is still awaited and these have not been sent till the finalisation of this report Hence the

4 ł 2 3 Committee desired that action taken report of Government on the said findings relating to para 16 be sent to the Committee immediately without further delay so that these matters be taken into discussions during the next oral examination of the departmental representatives in the next financial year 24 82 Latest position of case No 1, be intimated to the 4 Committee 28 Till the finalisation of the report of the Committee 5 84 the desired information was not supplied to the Committee 34 The Committee would like to know the surprise raids 6 86 conducted by the Vigilance Cell of the Department and the details of the officers found guilty during the last three years The Committee would like to know if any case of 7 86 35 payment of compensation pending with the Department, if so the details thereof 8 87 37 The Committee be intimated with the latest position alongwith the reasons for non finalisation of the Annual Administrative Report of the Department 27th Report (1994-95) TRANSPORT DEPARTMENT 17 The Committee desired that the latest position after 9 21-23 taking necessary action in the matter be intimated to the Committee except the case of Narnaul at Sr No 5 which has been dropped by the Committee on 20th June 1996 26 27 23 After hearing the departmental representatives, the 10 Committee desired that the department should take appropriate action for getting the land at Gurgaon vacated from the persons concerned The department promised to send the detailed reply of the case but the said reply has not been received till the finalisation of the Report, therefore the Committee desired that the detailed information of this case be supplied to the Committee, at the earliest alongwith the cause of delay

50

$\mathbf{M}$	$\mathbf{M}$	
--------------	--------------	--

i.

_1	2	3	4
			27th Report (1994-95)
		<b>COO</b>	PERATION DEPARTMENT
11	51-55	38	The Committee desired that the department may persue all such cases pending with the Courts
			The Committee be informed accordingly, about the cases matters of this para (a and b)
12	55 56	39	The Committee undertook its on the spot study tour from 26th to 28th October 1995 to see progress/latest position of Panipat, Rohtak and Palwal Sugar Mills of the State concerning outstanding paragraph No 39 etc and reported its following findings thereon which stand sent to Government
			<ol> <li>the number of measures to be taken to improve working and to effect economy etc in Panipat Sugar Mill</li> </ol>
			(11) reasons of loss suffered by Panipat Distillery and
			<ul> <li>(iii) other matters as pointed out in the findings</li> <li>(Sub-para (f) of this para dropped by the Committee on 10th July 1996</li> </ul>
			Government replies thereto is still awaited and the same have not been sent till the finalisation of this report Hence the Committee desired that action taken report of Government on the said findings be sent to the Committee immediately without further delay so that these matters be taken into discussions during the next oral examination of the Departmental Representatives in the next financial year
13		46	As regards other information where was orally asked for the Committee observed that the same was not readily available with the departmental representatives at that time As such, after hearing the departmental representatives, the Committee desired to send the requisite detail (upto date latest position) with regard to the following works in hand of the department $-$
			(1) Established of Cold Storage cum-Warehousing Complexes
			(2) Modernisation of Spinning Mills, Hansi

1	2	3	4
	····	······	(3) Establishment of Ginnery
			(4) Development of Processing and Marketing of Mushroom by HAFED
			(5) Establishment of Mustard Oil Mills at Narnaul
			(6) Rehabilitation of Sick Stores
			(7) Loan/Subsidy to labour and construction federation for the construction of Office cum Godown
			(8) Construction of Godown by HAFED
			(9) Construction of Godown of Primary Agriculture Credit Societies
			(11) The Committee further desired to make on the spot study/inspection of above works alongwith certain important Projects of Department to see/check their progress
		FOOD	& SUPPLIES DEPARTMENT
14	57 58	41	(1) The Committee further desired that the list of the person who have been found involved in the cases of corruption during the last 3 years may be supplied to the Committee alongwith the number of persons who have been removed from service on the charges of corruption within a fortnight The department should also take action against them, (CONFED)
			(11) Information regarding INFED as desired in 27th report be supplied to the Committee
			28th Report (1995-96)
			BLIC HEALTH) DEPARTMENT
15	24 25	18 1	The Committee desired to know the names of 4 towns where the sewerage schemes are under implementation. The progress made in this regard may also be intimated to the Committee
16	30 34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officer/officials who are at fault
			(Complaints at Sr No 1 2 5 to 10 13 15 17 22 to 25 have been dropped by the Committee in its meeting held on 14 8 2001)

 $\mathcal{X}$ 

1	2	3	4
			The Committee further desired to intimate the amount involved in each case
			The Committee therefore desired that the detail of the cases relating to embezzlements/complaints etc which are pending in various courts alongwith the amount involved, be sent to the committee
17	35-37	23	The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
18	37	24	The Committee therefore, desired that the action taken in the matter be intimated to the Committee at the earliest
19	37-39	25	Therefore, the Committee desired that the cases be decided at the earliest alongwith the action taken against the officers/officials who are at fault
			The Committee further desired that the cases as stated above be settled at the earliest
			The Committee be also intimated about the action taken in the matter
20	41-51	28	After examining the departmental representatives, the Committee desired that effective steps be taken for the completion of the works at the earliest The Committee further desired that progress made be also intimated to the Committee
			29th Report (1996-97)
		]	HEALTH DEPARTMENT
21	13-14	16	After going through the reply and the oral evidence of the department, the Committee desired that the case as stated above be expedited under intimation to the Committee
			The Committee be also supplied the details of the cases if any pending in any court against the officers/ officials of the department
22	19	21	In view of the position stated above the Committee desired that the department should take effective steps to get the said land vacated under intimation to the Committee

¥

¥

ł

1	2	3	4
23	30 31	28	The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years
			The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied
			The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act, if any detected during the last three years be supplied to the Committee
			The Committee further is of the opinion that the detail of any irregularities if any detected during the last three years of the licenced manufacturer of drugs in contravention of the provision of the Act/Rules be supplied
			The Committee be also informed about the action taken in the matter
24	31 32	29	After going through the reply and oral examination of the department, the Committee is of the view that the Government to supply a detail of the complaints if any received by the department during the last three years regarding Food Inspectors etc under intimation to the Committee
25	32 33	30	During the course of oral examination the representative of the Govt. stated that the material amounting to Rs 6 crores is likely to be approved by the High powered Committee
			The Committee asked the department to ensure that the said material be purchased well in time so that it may not lapse
			30th Reprot (1997-98)
		PAN	ICHAYATS DEPARTMENT
26	12 13	17	During the oral examination of the department, the Committee desired to know whether the enquiry under these cases have been completed. The representatives of the department informed that the enquiries in these cases are going on The Committee therefore desired that the department should make

6

1	2	3	4
			efforts to decide cases after completing the enquiry at the earliest under intimation to the Committee
			(Complaints at point No 1 3 6 7 have been dropped by the Committe in its meeting held on 9 10 2001)
27	13	18	The Committee therefore, desired that the said information, if any be supplied to the Committee at the earliest
28	16	23	The Committee observed that in some of the villages the phirints and Common land have been enchroached upon by the unauthorised persons and this tendency is increasing day by day in the villagers Therefore the department to take action at the earliest at grass root and the Committee be informed about the action taken, within 6 months
29	22 23	28	The Committee scrutinised the reply and desired that the detail of the works undertaken be supplied so that the same may be further examined
		AGRICU	LTURE DEPARTMENT (1997-98)
30	44	37	Therefore the Committee desired to know the detail of the total funds allocated and spent during the last three years till now alongwith the detail of beneficiaries particularly belonging to the Scheduled Castes
31	45-46	41	The Committee further desired that necessary assistance of chemicals/pesticides be provided to the farmers as assured by the department during oral evidences on priority basis
			As stated by the department during oral evidence the progress made by the Haryana Agriculture University department in developing crops suitable for the Saline/Blackish water be intimated to the Committee
			(31st Report 1998-99)
		MINES	& GEOLOGY DEPARTMENT
32	8-12	15	The Committee therefore desired that the department

to take action to fill up the vacant posts, if required and intimate the Committee

ð

١

-

1	2	3	4
33	12	16	After oral evidence of the departmental representatives the Committee desired that the required information i e departmental service rules of all the groups as and when published be sent to the Committee
34	12 14	17	After going through the reply and oral evidence of the department, the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act, 1991, (upto date) be supplied to the Committee
			The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/ illegally if so the detail thereof
			If the reply as above is in affirmative what steps have been taken or proposed to be taken by the department against the defaulters
			The above information be supplied to the Committee at the earliest
35	14	18	After oral examination of the Commissioner & Secretary to Government, the Committee desired that the matter be expedited to publish the latest Administrative Report under intimation to the Committee
36	14 15	/ 19	The Committee therefore desired to know whether the department is aware of any such cases if so, the details thereof be supplied to the Committee
37	15-16	20	After oral examination of the department the Committee desired to know the period during which the unauthorised extractions was done alongwith the names of parties minerals and location
			The Committee further desired that the latest position/ detail of the cases in which FIR had been lodged U/S 379 I P C alongwith the detail of the parties be also supplied
			The above information be supplied to the Committee at the earliest
38	16-18	21	After going through the reply of the department and oral examination of the departmental representatives the Committee desired that the information be supplied in detail i e the name of the party, minerals and location etc

 $\mathcal{A}$ 

4

Y

1	2		4
39	18	22	The Committee desired that the matter be expedited and the latest position intimated to the Committee at the earliest
40	18 20	23	The Committee, therefore desired to know whether all the identified mines/areas have been given on lease/contract
			The Committee further desired to know whether minerals extracted from the mines are as per identification of minerals
			The Committee further desired to know whether any complaint has been received by the deptt. regarding extracting of min_rals other than the minerals for which the mines have been allotted The above information be supplied to the Committee at the earliest
41 20	20	20 24	After going through the reply submitted by the department the Committee desired to know the detail of efforts made by the department to utilize the minerals as Industrial Raw Material
			The Committee further desired to know the detail of three parties to whom the mines/areas of Khasra $N_{2}$ 47 of Village Dostpur (Narnaul)) is be $z_{3}$ leased out
2	20 21	25	The Committee has goes through the reply and desired to any complaint regarding the allotment of Contract/ Lease by public auction, during the last three years if so the detail thereof
3	21-22	26	The Committee has gone through the reply and desired to know whether any case of non payment of royalty/dead rent is lying undecided/pending with the department if so the details thereof
4	22-25	27	The Committee after going through the reply desired the department to supply the information with regard to the lease/contract, if any given for Major and Minor Minerals in other districts of the State under this Scheme
5	25 26	28	The Committee desired to know the number of stone crushers shifted so far alongwith the location
			The Committee further desired the department to intimate the number of crushers not shifted so far, alongwith the reason and action, if any taken against defaulters

1	2	3	4
46	26 27	29	Aftergoing through the above reply the Committee desired the department to supply the comparative statement of income accrued during the last three jears 1 e 1995 96 1996 97, and 1997 98
47	27 28	30	The Committee therefore, desired that the department to supply the detail of mining leases renewed for a period of 10 years
			The Committee further desired that department to intimate the safety measures adopted by the department for the mines, particularly to those mines which have been declared unsafe
			The Committee further desired to know whether any incidence/occurrence in mines due to negligence of safety measures have come to the notice of the department, during the last three years if so the detail thereof
48	28	31	After going through the reply the Committee desired the department to intimate the latest position of setting up of Cement Plant in Tehsil Narnaul
49	28 29	32	The Committee after going through the reply desired that the department to supply the details of due amount, along with the name of party at the earliest
50	δ	13 (XD	(B3F) 32 where $k \in A$ . The Committee is of the view and recommends that the department should take every case and possible steps for spending the budget allocation evenly in all the four quarters and not in the last quarter of the year so that the Govt money should be spent with due care and after following proper procedure with a view to avoid wasteful expenditure in hurry
			The Committee be informed about the action taken as observed by the Committee above
51	12	14	The Committee was informed that 16 posts of Asstt Executive Engineers were lying vacant The Committee would like to know the justification of not abolishing these posts together with the details of the posts which have been filled in until now and the persons by whom the function of these posts are being carried out

.

5

ł

1	2	3	4
52	15	15	The Committee would like to know the latest position with regard to the posts lying vacant for the last three years alongwith the reasons for retaining these posts
			The Committee further desired to know the action taken to fill up the vacant posts
53	20	16	After going through the reply and the oral evidence of the representatives of the department, the Committee was of the view that a large number of vehicles are required to be condemned A heavy amount being spent on the repair/maintenance of these vahicles
			The Committee, therefore desired that the department to look into the matter and take effective stars to replace the condemnable vehicles with new one and intimate to the Committee
54	21	17	After going through the reply the evidence of department representatives the Committee disires –
			<ul> <li>to know the fate of the complaints investigated along with the details of the complaints which have not been investigated till now depicting the reasons for inaction on these complaints</li> </ul>
			<ul> <li>(11) to know the cases of misappropiation/ embezzlements etc came to the notice of department during the financial years 1996 to 1999</li> </ul>
55	26	18	The Committee would like to know the details of work for which the administrative approval was issued at the fag end during the financial year 1999 2000 togther with the date of approval
			The Committee also desired to know the steps taken to complete the works by getting timely administrative approval
			The Committee further desired to know whether the works for which administration approval was given at the fag end in the years 1996 1997 and 1997 1998 have been completed
56	26	19	The Committee may be informed about the latest annual administrative report which has been published alongwith the reasons for not publishing the pending reports

\¥

1	2	3	4
57	26	20	Therefore the Committee emphasise the need to monitor the system/of physical verification more meticulously to avoid pilferage of the store articles
			The Committee recommends that a system of getting the quantity/ quality used in the construction works checked/tested through the Govt. 'aboratories so that the construction work may give service for a longer period atleast as per the minimum requirements
			Compliance report be submitted to the Committee within a period of six months
58	26	21	The Committee scrutinized the reply received from the department regarding the loss of material which was received in reply to a Questionnaire of the Committee in this regard and found that no case of loss of material has been reported by any division of the department The Committee would like to be informed of the latest postiton in this regrard within a period of three months
59	27	22	The Committee would like to know the number of complaints pending for investigation or under investigation alongwith the details of the fate of the complaints in which action has been taken by the Department Had any officer been held responsible if so, the action taken against him be also informed to the Committee The desired information may be supplied to the Committee within a period of three months
60	27	23	During the course of discussions with the Departmental Representatives it transpired that one case of Panchkula had come to the notice of the Department in which S D O, Executive Engineer and Superintending Engineer had been chargesheeted under Rule 7 The Committee would like to know the latest position of the proceedings against these Officers alongwith the information in this regard may be sent to the Committee within a period of three months
61	27-28	24	After going through the reply as also the oral examination of the department the Committee recommends that immediate steps be taken to clear the whole cases referred to in the written reply and the details of the steps in this regard be intimated to the Committee

 $\mathbf{M}$ 

\$

1	2	3	4
62	28	25	The Committee would like to know the number of the samples tested by the laboratories as referred to in the written reply The Committee would also like to know the number of cases pending for investigation with the Inquiry Cell of the department alongwith the periods from which these repending and the reasons for the slow progress in this regard
63	134	26	The Committee would like to be informed of the steps taken for early completion of the works in hand as promised by the Departmental Representative during the course of oral examination alongwith the details of such works completed during the last two years
64	134	27	The Committee would like to know whether any amount for implementation of the scheme sponsored by the Govt of India has been received during the years 1999-2000 and 2000 2001 if so the details of the work got done with such amount
65	135	28	The Committee would like to know the number of bye passes m hand and completed by the Department during the last three years
66	135	29	The Committee would like to know the progress made in regard to the construction of bridges over Railway lines as mentioned in the written reply together with the details of the new proposals for construction of such bridge over Railway lines, if any
67	136	30	After going through the reply of the department the Committee 1s of the opinion to formulate more scheme for the construction of drains near Cities/ Villages on various National/State Highways The action taken in this regard be intimated to the Committee
68	136	31	The Committee would like to know the latest position of the construction of Mini Secretariat alongwith the details of the Mini Secretariat completed as also work in hand and the new proposals in this regard
69	136	32	The Committee would like to know the latest position of construction of Boundary Wall around the War Memorial at Rewari
70	136	33	The Committee would like to know the expenditure incurred on maintenance of building during the years

1	2	3	4
			1999 2000 and 2000-2001 (upto 31st December 2000) مان المعامية الم المعامية المعامية الم
71	137	34	The Committee would like to know whether the proposal of construction or Express Highway from Yamuna Nagar to Delhi is being revived
72	137	35	The Committee would like to know the latest position of four laning of Nation Highway 1 alongwith the details of the works completed and the works in hand and by which time the whole work of four laning of National Highway 1 in Haryana Territory will be completed
73	148	36	The Committee desired to know the latest position of the works stated above
74	148	37	The Committee would like to know the details of the expenditure spent during the last two years
75	149	38	The Committee would like to know the details of the expenditure spent during the last two years alongwith the details of new proposals in this regard
76	149	, 39	The Committee would like to know whether the amount of 100 million USD out of the total technical assistance loan to the tune of 2 20 Billions USD has been received from the World Bank, if so, the details of this expenditure may also be informed to the Committee
77	149	40	The Committee would like to know the details of the amount spent in Head 2245 calamity relief during the year 1999 2000 and 2000 2001 (upto 31st December 2000)
			(32nd Report 2000-2001)
			TOURISM DEPARTMENT
78	153	43	The Committee observed that
			(1) the total expenditure made by the department upto 31st March 2001 Head/Scheme-wise be intimated to the Committee,
			(11) the Committee further desires that the total budget allocated to the Haryana Tourism

Ø

¥

1	2	3	4
			Corporation during the financial year 2000 2001 be intimated to the Committee and
			<ul> <li>(11) the Committee further desires that the total expend-ture made out of the budget allocated as at (11) above scheme/work wise be intimated to he Committee</li> </ul>
79	161	44	The Committee desires that the department to intimate the number of posts lying vacant, Tourist Complex wise together with the action taken to fill up the said posts
80	164	45	After oral evidence of the Department, the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes
81	164 165	46	After going through the reply and the oral evidence of the Department the Committee desired that the Department/Corporation to make efforts to install more petrol pumps as the same are good sources of income to the Government
			The Committee further desired that the efforts made in this regard be intimated to the Committee
82	165	47	During oral evidence of the department the Committee observed that the Department to consider the posting of Officers from Civil Services as Administrative Officers to look after the tourist complexes with a view to keep better administration
83	165	48	The Committee, therefore desired that the Department/Corporation to take up the matter with the concerned authorities to provide transport facility from various important places of Delhi up to the Tourist complexes like Hotel Raj Hans etc
84	165	49	The Committee after discussion observed that a case for the development of playground/park may be taken up with the Government with a view to encourage the Tourism.
85	166	50	Therefore the Committee recommends that the attention be given to maintain this tourist complex properly

/

-

1	2	3	4
86	166	51	During the spot study of the Tourist Complex Magpai Faridabad, the Committee recommended that the Department/Corporation to examine the matter to increase room rent from Rs 500/ Rs 1000/
			The Committee has further desired that the Department/Corporation to consider the matter to increase the rent of the Conference Hall upto Rs 30 000/- The Committee further desired that a case for the installation of Petrol Pumps on the land lying vacant near the Conference Hall be taken up with the Government of Indua
			The Committee further desired that the action on the matter stated above be intimated to the Committee
87	166	52	The Committee therefore observed that the Department/Corporation to take up the matter with the Government to borrow this land with a view to encourage the Tourism.
88	166	53	During on the spot study of Tourist Complex, Sohna, the Committee desired that the matter to bring the water from Hot Water Fall to the Tourist Complex be taken up with the Municipal Committee
			After discussing the matter with the departmental representatives the Committee desired to consider the matter to take up the Lake of Damdama Village from the village Panchayat, if desirable/possible
89	167	54	Therefore the Committee recommend that department to consider to depute/post a senior officer so that the business of this Bureau may be increased
90	167	55	The Committee observed that various types of Melas/ Festivals are celebrated every year but in Haryana only one Mela is organised by Haryana Tourism at Surajkund Therefore the Committee recommend that the department should organise different types of Melas during the festivals

\_

33886--HVS-HGP Chd

 $\mathcal{F}$ 

Ŭ

مر

~

t



7

1.1

Հ,

>

ł

1

١

. ۲

١

Published under the authority of Haryana Vidhan Sabha and printed by the Controller Printing & Stationery Haryana, Chandigarh